



2026:AHC:24069

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1666 of 2026

Rajesh Sharma And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Narendra Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Narendra Srivastava, learned counsel for the petitioner and Sri S.K. Pal, learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that they are Seasonal Collection Amin who had been working since 16.11.1998, 20.11.1997 and 01.12.1997, however, there is an order of Board of Revenue for the purposes of regularization under the U.P. Collection Amin Service Rules, 1974 and the age relaxation shall also be considered by the State Government.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Addl. Chief Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, District Magistrate, Sonbhadra.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In

case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 4, 2026

Ashu

(Vikas Budhwar,J.)